

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1569/(MAH)/2017

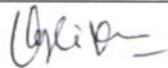
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES: Fairmacs Shipping & Transport Services Pvt. Ltd.
V/s.
Mrunmaha Agro Foods Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

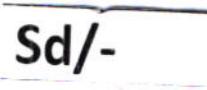
S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Vishal Mulyikar	Counsel	
2.	Ms. Smriti Jha	Advocate	

ORDER

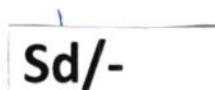
CP No.1569/ I&BC/NCLT/MB/MAH/2017

On perusal of this Company Petition, this Bench having noticed that this Application is incomplete as envisaged u/s.9(5)(i)(a) of Insolvency & Bankruptcy Code, 2016, this Petitioner is given liberty to prove the defects within seven days hereof.

List this matter for hearing on 29.11.2017.


Sd/-

V. NALLASENAPATHY
Member (Technical)


Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)